

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Amendment of the Juvenile Justice Act, 1986

894. SHRI P. PRABHAKAR REDDY:

SHRI K. RAHMAN KHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Juvenile Justice Act, 1986 is going to be amended in the Monsoon Session of Parliament;

(b) if so, the main features of Amending Bill.

(c) the main purpose and objectives thereof;

(d) whether the rights of child relating to his survival, protection, development and participation included in the U.N. convention on the Rights of child would be incorporated fully in the proposed bill; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (b) The Government is considering replacement of Juvenile Justice Act, 1986 by a new Act soon. The details of the proposed Bill are being finalized.

(c) The main purposes and objectives of bringing a new legislation are:

(i) To remove the deficiencies in the Juvenile Justice Act, 1986 and to bring it in conformity with the U.N. Convention of Rights of the Child (CRC).

(ii) To define the differential approach provided to children in conflict with law and those in need of care and protection under the existing Act.

(iii) To make the Justice system easily accessible to juvenile/child or any one on thier behalf including police, voluntary organization, social workers, parents and guardians.

(iv) To create adequate infrastructure for implementation of the act with a larger involvement of informal systems specially the family, the voluntary organization and the community.

(d) Major provisions of the U.N. Convention on the Rights of the Child (CRC) will be incorporated in the proposed Bill.

(e) Does not arise.

Old age social and income security scheme

895. SHRI VIJAY J. DARDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have formulated old age social and income security scheme;

(b) if so, the details of the scheme finalized alongwith the financial implications and guidelines for implementation; and

(c) the present status of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No scheme, as such, has been formulated. However, the Ministry of Social Justice & Empowerment had commissioned, in August, 1998, a project OASIS (an acronym of Old Age Social and Income Security) and nominated an eight member expert committee headed by Dr. S.A. Dave, former Chairman, Unit Trust of India, to examine policy questions connected with old age income security in India and submit its recommendations to the Government. The committee submitted its final report to the Government on 11.01.2000. The report contains recommendations on the schemes and action that Government may take to ensure that every young worker builds up enough savings during his/ her working life which could serve as a shield against poverty during their old age. The recommendations contained in the report have twin focus on further improving existing pension provisions and to devise a fresh pension plan for such workers who are not included in the present pension provisions but are capable of saving modest amounts and converting these savings into old age income security provision.

(b) and (c) Do not arise.

Representation regarding creation of NSCSTDA

896. SHRI BIRABHADRA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Parliamentary Forum for Scheduled Castes